

THE MINISTER OF HOME AFFAIRS : (SHRI SINGH) :

- (a) No, Sir.
(b) Does not arise.
(c) Yes, Sir.

In the Central Sector following schemes have been included for Scheduled Castes and Scheduled Tribes :—

- (i) Post matric Scholarships.
(ii) Girls Hostel; and
(iii) Coaching and allied schemes.

In the State Plans, provision has been made, *inter alia*, for educational incentives, subsidised housing various agricultural programmes and requirement of development corporations. In addition Tribal Sub-plans and integrated tribal development projects in corporating programmes of particular significance to the tribal economy are being prepared for areas with large concentration of Scheduled Tribes.

Working Condition of Employees in Autonomous Bodies under Ministry of Industries

5969. SHRI EBRAHIM SULAIMAN SAIT : Will the Minister of Industry be pleased to state :

(a) whether all the employees of autonomous institutions/bodies which are under the control of Ministry of Industry are not treated as Government employees and if so, the reasons therefor; and

(b) whether Government propose to accord them the same status as is enjoyed by other Government employees ?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES) :
(a) and (b). Only the employees of the Commission of Inquiry on Large Industrial Houses are treated as Government employees. The employees of the other autonomous institutions/bodies are not treated as Government employees, because they do not draw their pay from consolidated fund of India. There is no proposal under the consideration of the Govt. to accord them the same status as is enjoyed by other Government employees.

Broadcast of talks in support of Constitutional Amendment during Emergency

5970. SHRI KISHORE LAL : Will the Minister of Information and Broadcasting be pleased to state :

(a) how many talks, interviews or current events were broadcast on Delhi Stations of All India Radio in support of Constitutional Amendments (42nd) during the emergency period ;

(b) who were participants, writers, or interviewers in these talks or interviews and how much each was paid; and

(c) the names of participants in talks or interviews on Television, Delhi Centre in support of the Constitutional Amendments during the same period ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L.K. ADVANI) :

(a) Fifty-seven.

(b) A statement at Annexure I is laid on the Table of the House (*Placed in Library. See No. LT 950/77*)

(c) A statement at Annexure II is laid on the Table of the House. (*Placed in Library. See No. LT 950/77*)

Status of Chandigarh

5971. SHRI M. RAM GOPAL REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have been urged to take a decision about the status of Chandigarh ; and

(b) if so, when the decision is likely to be taken ?

THE MINISTER OF HOME AFFAIRS : (SHRI CHARAN SINGH) : (a) and (b). As already stated in this House in reply to Unstarred Question No. 1395 on June 22, 1977, Government have yet to take a view in the matter, after consultation with the new Governments in the State concerned.